

Expenditure by DDA

†885. SHRI RAMA SHANKER KAUSHIK: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether orders with regard to curtailment in Government expenditure are not applicable to Delhi Development Authority;

(b) if not, the reasons therefor;

(c) if so, the reasons and under whose orders lump-sum amount is paid in the name of doing additional work despite taking overtime allowance; and

(d) the action Government have taken or going to take against the officer issuing order of the payment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) and (b) The directions for curtailment of Government expenditure are applicable to the Delhi Development Authority.

(c) and (d) The DDA has reported that lump-sum amount has been paid to the employees for performing specific arduous nature of duties with the approval of competent authority in DDA.

Land to Landless persons

†886. SHRI P.K. MAHESHWARI: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Delhi Administration had allotted residential and agricultural land under 20-point programme to the landless persons in the rural areas of Delhi during the years 1983 to 1990;

(b) whether Delhi Development Authority is issuing notices under section 81 of Delhi Land Reforms Act to these persons holding their allotted land as illegal;

(c) if so, whether Government are taking action against these officers of the Authority due to whom those persons are facing many problems; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA):

†Original notice of the question was received in Hindi.

(a) yes, Sir.

(b) to (d) The Government of National Capital Territory of Delhi had reported that the provisions of Section 81 of Delhi Land Reforms Act, 1954 are not applicable on the land allotted under the 20 point programme and as such no notice is issued.

Policy to remove / check illegal encroachments in Delhi

887. MISS FRIDA TOPNO: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government have evolved any policy to remove / check illegal encroachments in Delhi;

(b) if so, the details thereof;

(c) the number of complaints received by Government in this regard;

(d) whether Government have received the complaints of Budhela Welfare Association (Regd.), New Delhi regarding public nuisance due to illegal encroachments and dumping of rubbish in village pond situated east of Charak Sadan (Vikas Puri), New Delhi; and

(e) if so, the steps taken or proposed to be taken by Government for cleanliness and providing planned infrastructure after removing encroachments in this area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA): (a) and (b) The Government have been issuing instructions to local bodies including DDA and also the other land owning agencies, from time to time, for removal of encroachments and also for taking effective steps to protect their lands from encroachments.

(c) The concerned agencies have reported that as and when complaints of encroachments are received, action is taken to remove them under the relevant laws.

(d) and (e) DDA has reported to have received the complaint. Action to remove the encroachment has been taken by DDA on 5.10.2001. Further development of the land and pond is to be governed by the provisions of Master Plan-2001.

Heavy Loss to DDA

888. SHRI KHAGEN DAS: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state: